

HIGH COURT OF MEGHALAYA: SHILLONG

ORDER

Dated: Shillong the 1st September, 2025

No. HCM.II/35/2016/Estt./ 169 : With the approval of the Hon'ble the Chief Justice and in partial modification of this Registry's order No.HCM.II/35/2016/1003 dated 30th March, 2024 the duties of the following officers of this Registry with immediate effect and until further orders, are hereby re-allocated as follows:

Sl. No	Name of the officer	Duties & Responsibilities
1.	Smt Daphira Rynjah, Registrar and P.P.S. to the Hon'ble the Chief Justice.	<ol style="list-style-type: none">1. All duties and responsibilities allotted to the P.P.S. to the Hon'ble the Chief justice as detailed in this Registry's order No.HCM.II/35/2016/1003 dated 30th March, 2024;2. In addition to the above, the officer shall also continue to be responsible for the following duties for which she shall report to the Registrar General:<ol style="list-style-type: none">i) Overall supervision of Rockside bungalow including maintenance, upkeep and safe custody of all housekeeping items and equipments,ii) Planning, management and arrangements for all ceremonial and other functions/programmes including swearing-in ceremonies, Independence Day Republic Day, other special days etc.
2.	Smt Anindita Y. Sarki, Joint Registrar	<ol style="list-style-type: none">1. In addition to her own duties, the officer shall also perform all duties and responsibilities allotted to the Joint Registrar cum Secretary to the Hon'ble the Chief Justice as indicated in this Registry's order No.HCM.II/35/2016/1003 dated 30th March, 2024 except for those indicated in Sl 2(i) and (ii) above.

Further, Smt Daphira Rynjah is relieved from her duties as Secretary, High Court Legal Services Committee which shall now be performed by Smt Anindita Y. Sarki, Joint Registrar in addition to her own duties.


REGISTRAR GENERAL

Memo. No. HCM.II/35/2016/Estt./ 169 -A

Dated Shillong the 1st September, 2025

Copy to :

1. The Registrar-cum-PPS to the Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of the Hon'ble the Chief Justice.
2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, Judge, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
3. The P.S to Hon'ble Mr. Justice W. Diengdoh, Judge, High Court of Meghalaya & Chairman, High Court Legal Services Committee for favour of kind information of His Lordship.
4. The P.S to Hon'ble Mr. Justice B. Bhattacharjee, Judge, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
5. The Member Secretary, Meghalaya State Legal Services Authority for favour of kind information and necessary action.
6. All District & Sessions Judges cum Chairpersons, District legal Services Authority for favour of kind information and necessary action.
7. The Registrar (Admn)/Registrar (judicial Service), High Court of Meghalaya, for favour of kind information and necessary action.
8. The Joint Registrar (Listing) and OSD to the Hon'ble the Chief Justice, High Court of Meghalaya, for favour of kind information.
9. All other Joint Registrars/Deputy Registrars/Assistant Registrars/ Superintendents/Court officers/officers i/c of various sections in the High Court for information and necessary action.
10. The officers concerned for information and necessary action.
11. ✓ The System Analyst, High Court of Meghalaya, Shillong for information and necessary action with a request to also upload the same in the Official Website.
12. Office File.

By order etc...



REGISTRAR GENERAL

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21/9/25